

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2644
ANSWERED ON:29.03.2012
REPRESENTATION IN JUDICIARY
Shivanagouda Shri Shivaramagouda

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken steps to ensure adequate representation of woman in the judicial system; and
- (b) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) & (b): Appointment of Judges of the Supreme Court and High Courts is made under Articles 124 and 217 of the Constitution of India respectively. These Articles do not provide for reservation. However, the Government has been requesting the Chief Justices of High Courts to locate, inter alia, women from the Bar for recommending for appointment as Judges of High Courts.